

## NURECA LIMITED

Corporate Identity Number (CIN): L24304MH2016PLC320868

Registered Office: B-205, Bldg- 42, B Wing, Dhanashree Heights, Azad Nagar Sangam CHS, Andheri West, Mumbai - 400053, Maharashtra, India  
Corporate Office: SCO 6-7-8, 1<sup>st</sup> Floor, Madhya Marg, Sector 9-D, Chandigarh - 160 009, India; Tel: +91 172 529 2900

Website: <https://www.nureca.com/>, E-mail: [cs@nureca.com](mailto:cs@nureca.com)

Contact Person: Nishu Kansal, Company Secretary and Compliance Officer, E-mail: [cs@nureca.com](mailto:cs@nureca.com)

### PUBLIC ANNOUNCEMENT

**POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF NURECA LIMITED ("COMPANY") THROUGH TENDER OFFER ROUTE OF UPTO 5,80,000 (FIVE LAKH AND EIGHTY THOUSAND ONLY) FULLY PAID UP EQUITY SHARES OF THE COMPANY USING THE STOCK EXCHANGE MECHANISM UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME ("BUYBACK REGULATION").**

This post buyback public announcement ("Post Buyback Public Announcement") is being made in accordance with Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the "Buyback Regulations").

This Post Buyback Public Announcement should be read in conjunction with the public announcement dated December 01, 2025 and published on December 02, 2025 (the "Public Announcement") and the letter of offer dated December 16, 2025 ("Letter of Offer") along with form of acceptance cum acknowledgement and Share Transfer Form (Form SH-4). Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

#### 1. THE BUYBACK

1.1 Nureca Limited (the "Company") had announced the Offer to buyback up to 5,80,000 (Five Lakh And Eighty Thousand Only) fully paid-up Equity Shares of face value of ₹ 10/- (Rupees Ten Only) each of the Company, representing 5.80% of the total number of Equity Shares in the paid-up equity share capital of the Company on a standalone basis from all the eligible shareholders of Equity Shares of the Company as on December 12, 2025 ("Record Date") as per the records made available to the Company by Depositories as on the Record Date, on a proportionate basis (subject to small shareholder reservation), through the "Tender Offer" route at a price of ₹ 330/- (Rupees Three Hundred And Thirty Only) per Equity Share payable in cash for an aggregate consideration of up to ₹ 19,14,00,000/- (Rupees Nineteen Crore Fourteen Lakhs only) ("Buyback"), representing 9.88% and 9.79% of the aggregate of fully paid-up equity share capital and free reserves (including securities premium) as per the latest audited financial statements of the Company as on March 31, 2025 on a standalone basis and consolidated basis, respectively.

1.2 The Company had adopted the tender offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" issued by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/P/2016/131 dated December 9, 2016, SEBI circular SEBI/HO/CFD/DCR-III/ CIR/P/615 dated August 13, 2021 and SEBI circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023, and such other circulars or notifications, as may be applicable, including any amendments thereof. For the purposes of implementation of the Buyback, National Stock Exchange of India Limited was the designated stock exchange.

1.3 The Tendering Period for the Buyback commenced on Thursday, December 18, 2025 and closed on Wednesday, December 24, 2025.

#### 2. DETAILS OF BUYBACK

2.1 A total of 4,58,255 (Four Lakh Fifty Eight Thousand Two Hundred and Fifty Five only) Equity Shares were bought back under the Buyback, at a price of ₹330/- (Rupees Three Hundred and Thirty only) per Equity Share.

2.2 The total amount utilized in the Buyback was ₹15,12,24,150/- (Rupees Fifteen Crore Twelve Lakh Twenty Four Thousand One Hundred and Fifty only), excluding Transaction Costs. The balance amount approved for the Buyback was not utilized and remains with the Company.

2.3 The Registrar to the Buyback i.e., Alankit Assignments Limited ("Registrar"), considered a total of 1,956 valid bids for 4,58,255 validly tendered Equity Shares in response to the Buyback, resulting in the tender of approximately 0.79 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Sr. No.	Particulars	Number of Equity Shares Available for Buyback	Total valid Bids received in this Category	Total Valid Equity Shares received in this Category	No. of times of Total valid Shares to Number of Equity Shares Available for Buy-back
1.	Small Shareholder Category	3,29,093	1,829	1,47,689	0.449
2.	General Category	2,50,907	127	3,10,566	1.238
	<b>Total</b>	<b>5,80,000</b>	<b>1,956</b>	<b>4,58,255</b>	<b>0.790</b>

2.4 All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the terms set out in the Letter of Offer. The communication of Acceptance/rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the Depositories) on December 30, 2025.

2.5 The settlement of all valid bids which were Accepted was completed by the Indian Clearing Corporation Limited or the NSE Clearing Limited (formerly National Securities Clearing Corporation Limited), as applicable ("Clearing Corporations"), on December 30, 2025. The Clearing Corporations have made direct funds pay-out (net of tax deducted at source, as applicable) to the Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder was transferred to the respective Stock Broker(s) for onward transfer to their respective clients.

2.6 Equity Shares held in dematerialized form accepted under the Buyback were transferred to the Company's Demat Account on December 30, 2025. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form were released/ returned/ lien removed by the Clearing Corporations on December 30, 2025.

2.7 The extinguishment of 4,58,255 (Four Lakh Fifty-Eight Thousand Two Hundred and Fifty-Five only) equity shares accepted under the buyback, all of which are held in dematerialised form, is currently in process and shall be completed in accordance with the SEBI Buyback Regulations on or before January 12, 2026.

#### 3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN:

3.1 The capital structure of the Company before and after the completion of the Buyback is set forth below:

Sr. No.	Particulars	Pre-Buyback* (₹)	Post completion of the Buyback# (₹)
1.	Authorised share capital	11,00,00,000 (1,10,00,000 Equity Shares of face value ₹10/- each)	11,00,00,000 (1,10,00,000 Equity Shares of face value ₹10/- each)
2.	Issued, subscribed and paid-up share capital	10,00,01,750 (1,00,00,175 fully paid-up Equity Shares of face value ₹10/- each)	9,54,19,200 (95,41,920 fully paid-up Equity Shares of face value ₹10/- each)

\* As on the Record Date for Buyback i.e., December 12, 2025.

# Subject to extinguishment of 4,58,255 Equity Shares accepted in the Buyback.

4. Details of Eligible Shareholders from whom Equity Shares Accepted exceeding 1% as a percentage of the total Equity Shares bought back are as set out below:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares Accepted under the Buyback	Equity Shares Accepted as a % of the total Equity Shares bought back	Equity Shares Accepted as a % of the total post Buyback Equity Share capital of the Company*
1.	Sushant Hanmant Jadhav	6,225	1.36	0.07
2.	Punit Ved	7,000	1.53	0.07
3.	Raj Kumar Agarwal HUF	7,000	1.53	0.07
4.	A.K.J. Securities Limited	10,000	2.18	0.10
5.	Chandan Abhijeet Shinde	10,780	2.35	0.11
6.	Vikram Sachdeva	44,124	9.63	0.46
7.	Rajasthan Global Securities Private Limited	96,730	21.11	1.01

\* Subject to extinguishment of 4,58,255 Equity Shares

3.1 The shareholding pattern of the Company before and after completion of the Buyback is set out below:

Category of Shareholder	Pre- Buyback*		Post Buyback#	
	Number of Equity Shares	% of Shareholding	Number of Equity Shares	% of Shareholding
Promoter and Promoter Group	64,97,176	64.97	64,97,176	68.09
Foreign Investors (including Non Resident Indians, FIIs, FPIs and Foreign Mutual Funds)	1,03,202	1.03		
Financial Institutions/ Banks/ Mutual Funds promoted by Banks/ Institutions	3,576	0.04	30,44,744	31.91
Other (public, body corporate etc.)	33,96,221	33.97		
<b>Total</b>	<b>1,00,00,175</b>	<b>100.00</b>	<b>95,41,920</b>	<b>100.00</b>

\* As on the Record Date for Buyback i.e., December 12, 2025.

# Subject to extinguishment of 4,58,255 Equity Shares accepted in the Buyback.

#### 5. MANAGER TO THE BUYBACK

The Company has appointed following as Manager to the Buyback:

MANAGER TO THE BUYBACK
 <p><b>Mefcom Capital Markets Limited</b> G-III, Dalamal House, Jamnalal Bajaj Marg, Nariman Point, Mumbai – 400021, Maharashtra, India. Tel No.: +91 22 3522 7026; Contact Person: Mr. Janil Jain Email Id: <a href="mailto:janil.jain@mefcomcap.in">janil.jain@mefcomcap.in</a>; Investor Grievance E-mail: <a href="mailto:investor.grievance@mefcom.in">investor.grievance@mefcom.in</a> Website: <a href="http://www.mefcomcap.in">www.mefcomcap.in</a>; SEBI Registration No: INM000000016;</p>

#### 6. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i) (a) of the Buyback Regulations, the Board of Directors accepts full responsibility for all the information contained in this Post Buyback Public Announcement, and confirms that the information included herein contains true, factual and material information and does not and will not contain any misleading information. This Post Buyback Public Announcement is issued in terms of the resolution passed by the Buyback Committee on December 31, 2025.

For and on behalf of the Board of Directors of Nureca Limited

Sd/-  
Rajinder Sharma  
Whole Time Director  
DIN: 00317133

Sd/-  
Aryan Goyal  
Whole Time Director  
DIN: 00002869

Sd/-  
Nishu Kansal  
Company Secretary and Compliance Officer  
Membership No: A33372

Date : December 31, 2025

Place : Mumbai